

SUPREME COURT OF INDIA
(ADMN. MATERIAL (P&S))

F.No. 4/LCD board/2018-19/SCI(AM)
Dated: 24 / 01 / 2019

Last date of Tender: 13 / 02 / 2019

NOTICE INVITING TENDER FOR
AWARDING OF RATE CONTRACT FOR CAMC of LCD AND LED TV WITH CONNECTED PC'S

Sealed tenders are invited for entering into Comprehensive Annual Maintenance Contract (CAMC) **for a period of two years** in respect of LCD and LED Televisions (TVs) (which include LCD and LED (TVs) of different sizes and make with connected PC and Internet facility) for displaying the item numbers of cases taken up in this Hon'ble Court as well as in the High Court of Delhi alternatively through internet. The aforesaid LCD and LED (TVs) are installed in the Registry of Supreme Court as well as in the Lawyers' Chamber. The installation year, quantity, size and make of the aforesaid mentioned LCD and LED (TVs) are as under:

S. No.	Description (Type of Panel / Monitor)	Manufacturer	Size (in Inch)	Quantity Nos.	Year of Installation
1	LCD	Philips	32"	05	2008
2	LCD	Philips	42"	01	2008
3	LCD	Philips	52"	03	2008
4	LED	Samsung	50"	01	2013
5	LED	Samsung	50"	01	2014
6	LED	Samsung	50"	02	2016
7	LED	Samsung	32"	04	2014
8	LED	Samsung	32"	01	2016
9	HCL PC Intel Core 2 Duo e2.4 GHz, RAM DDR-II 1GB, Chipset Intel 945, Optical Drive DVD Combo, HDD 80 GB SATA, LAN- ON Board, Bluetooth Integrated, Wireless (Wi-Fi) on slot through USB, OS- Windows, Graphics Accelerator- nVidia with Mouse and Keyboard	-	-	09	2008

The aforesaid complete 9 LCD and 9 LED (TVs) alongwith its systems are to be maintained on the spot itself, as and when complaint is made about defective LCD and LED (TVs) , PCs & their Internet connectivity etc. Interested parties, if so desire, may contact MS. Padma Sundar, Branch Officer, Admn.Material (P&S) telephonically or personally visit at Reception Counter No.37 for any clarification on any working day between 10.30 A.M. and 4.00 P.M. (except Saturdays & holidays) on Telephone Nos. 23111483 and 23112235.

A. TENDER

- 1) Two separate sealed envelopes should be used for submitting (a) Earnest Money and (b) Tender Document superscribing (a) Earnest Money for CAMC of LCD and LED (TVs) and (b) Tender Document for CAMC of LCD and LED (TVs) on the cover of the respective envelope.
- 2) The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception Counter No. 37 for issuance of Entry Pass.
- 3) The tenderers are expected to examine all the instructions, Proforma's terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
- 4) The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day of the Registry will be treated as due date of Tender.

B. TERMS AND CONDITIONS

- 5) The tenderers are required to quote their lowest rates at **Annexure 'A'** for Comprehensive Annual Maintenance Contract of 9 LCD and 9 LED (Tvs) alongwith connected PCs and Internet connectivity, **including all the spare parts.**
- 6) The tenderers are required to send their tenders alongwith a Demand Draft of Rs. 10,000/- (Rupees Ten Thousand Only) drawn in favour of "The Registrar (Admn.), Supreme Court of India" as Earnest Money, which will be refunded to unsuccessful tenderer on its written request after awarding of the contract to the successful tenderer. Name of the firm, telephone number and name of the item to be supplied may be written on the reverse side of the Demand Draft.
- 7) The rates should be valid for a minimum period of 120 days from the date of opening of Tenders. The tenderer shall not be entitled during the said period of 120 days to revoke or cancel its tender or to vary the tender or any terms thereof.
- 8) Hypothetical or conditional tender will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered, otherwise appropriate action as may be deemed fit by the Registry will be taken against that Tenderer, including forfeiture of Earnest Money. The tenderer shall be bound by the terms and conditions of the tender. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action may be taken.
- 9) The Registry will deal with the tenderer directly and no middle-men/ Agents/Commission Agents etc. should be asked by the tenderer to represent its cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer its rights and obligations to any other person/ organization or otherwise.

10) The tenderer shall give an undertaking (as per **Annexure 'B'**) that the firm/ Partners/ Director/ Proprietor has not been blacklisted and its business dealings with Central/ State Government/ Public Sector units/ Autonomous bodies have not been banned/ terminated on the account of poor performance.

11) The tender should specifically state whether rates are inclusive of GST. If not, it will be deemed that rate is inclusive of GST.

12) The tenderer will be required to depute an Engineer on permanent basis in the Supreme Court on all working days from 10.00 A.M to 5.00 P.M.(Monday to Friday) and from 10.00 A.M to 1.00 P.M. (on Saturdays) from the date of awarding the CAMC. The said Engineer should have his own Mobile Phone and complete knowledge of the LCD and LED (TVs) alongwith their PCs and network connectivity maintenance with at least 3 Years' Experience and in case of his non-availability on any day, some other similarly qualified Engineer will have to be deputed.

13) In order to ensure prompt services apart from above permanently deputed Engineer, the tenderer should have sufficient number of additional equally experienced and qualified staff as above to ensure immediate attending to complaints by qualified person, preferably within an hour, as and when required if the Resident Engineer will not be able to attend and set right the complaints on the same day. In case the Resident Engineer has not attended his duty on any day, it will be responsibility of The tenderer to depute any other qualified engineer in his place to avoid any inconvenience.

14) The Registry will deal with the tenderer directly and no middle-men/agents/commission agents etc. should be asked by the tenderers to represent their cause and they will not be entertained by the Registry.

15) Over-writing/over typing or erasing of the figures which render it doubtful or ambiguous, are not allowed and shall render the tender invalid. Incomplete tenders will be rejected outrightly.

16) The Registry, in its discretion, reserves the right to reject or accept any or all the tenders partly or completely at any time without assigning any reason therefore.

17) Even after granting of CAMC, the Registry reserves the right to terminate the services at any time, if the same are not found satisfactory.

18) The Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the services of contractor are found unsatisfactory.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

19) The successful tenderers shall have to deposit performance security deposit @ 10% of total amount of the Order. The earnest money of Rs. 10,000/- deposited along with the Tender would be adjusted against the Security Deposit. The Security Deposit will be refunded on written request after two months from the date of the successful completion of CAMC period satisfactorily or after payment of last bill, whichever is later.

20) The successful tenderer will keep record for attending to the complaints mentioning date and time of receiving complaint and attending satisfactorily the said complaint. In case the complaint is not attended immediately, a penalty as deemed fit by the Competent Authority per day will be imposed on the tenderer till the same is set right. The Registry also reserves the right to terminate the services in case of deficiency of service and to entrust the award to a new service provider and the loss so caused will be recovered from the earlier service provider.

21) The successful tenderer will have to abide by terms and conditions as may be fixed from time to time by the Registrar (Admn.), Supreme Court of India, New Delhi.

22) The payment will be made on quarterly basis after receiving satisfactory working report from the officers of this Registry. No part payment or advance payment will be made.

D. PENALTIES

- 23) If the work is not done in time and the Registry is required to get the CAMC work done from outside at higher rates, the loss sustained will be deducted from the bill.
- 24) Irrespective of the fact as to whether or not the Registry get repairing or part thereof from outside, the Registry may impose penalty upto 1 % perweek of total cost of delayed services, if the delay is due to wilful laches or negligence on the part of tenderer, and if it causes financial loss or inconvenience to the Registry.
- 25) In case the services of the successful tenderer is not found satisfactory the Registry reserves the right to cancel the Contract immediately and impose any penalty as may deem fit by the Registry in addition to forfeiture of security deposit.

E. INVITATION OF TENDER

Interested parties may send their sealed tenders in **two separate sealed envelopes** superscribing (a) Earnest Money for CAMC of LCD and LED (TVs) and (b) Tender Document for CAMC of LCD and LED (TVs) on the cover of the respective envelopes addressed by name to the undersigned so as to reach on or **before 13 / 02 / 2019 upto 3.00 P.M.**, which will be opened at 3.30 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorized representatives who may wish to remain present. The tender received after due date and/or time and without EMD will not be entertained. In the first instance, envelopes containing Earnest Money will be opened and thereafter, the envelopes containing tender documents will be opened.

Sd/-
(Basu Dev Sharma)
Additional Registrar (AM)
24 / 01 / 2019

Encl: Annexure-'A' & 'B'

ANNEXURE 'A'**SUPREME COURT OF INDIA**
(ADMN. MATERIAL (P&S))F.No. 4/LCD board/2018-19/SCI(AM)
Dated: 24 / 01 / 2019

Proforma to be filled by the Tenderer with Reference to Notice Inviting Tender for Comprehensive Annual Maintenance Contract in respect of LCD and LED (TVs) (which include LCD and LED (TVs) of different sizes and with connected PC and Internet facility) for displaying the item numbers of cases taken up in this Hon'ble Court as well as in the High Court of Delhi alternatively through internet installed in the Registry of Supreme Court as well as in the Lawyers' Chamber.

- 1) Name of the Tenderer with Address: :

- 2) Name of the Contact person :
with Telephone/Mobile No.

FAX No.

E-mail ID

- 3) GST No. (Copy to be enclosed) :

- 4) Pan No. (Copy to be enclosed) :

- 5) Rates of Comprehensive AMC as per details below:-

S.No.	Description	Manufacturer	Size (Inch)	Quantity Nos.	Year of Installation	CAMC Rate in Rs.(Per Annum)	GST percentage
1	LCD	Philips	32"	05	2008		
2	LCD	Philips	42"	01	2008		
3	LCD	Philips	52"	03	2008		
4	LED	Samsung	50"	01	2013		
5	LED	Samsung	50"	01	2014		
6	LED	Samsung	50"	02	2016		
7	LED	Samsung	32"	04	2014		
8	LED	Samsung	32"	01	2016		
9	HCL Intel Core 2 DUO PC with Mouse and Keyboard	-	-	09	2008		

6) Whether CAMC rates are inclusive of GST :

7) Any other detail tenderer would like to specify :

8) Details of previous experience in the field. :

9) Details of important Clients. :

Date:
Place:

Signature with stamp

ANNEXURE 'B'

SUPREME COURT OF INDIA
(ADMN. MATERIAL (P&S))

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Dated: 24/ 01 / 2019

UNDERTAKING

I/We undertake that (name of the company) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorised signatory
of the firm/company/ organisation
/Official Stamp/Seal

Date:

Place: